

Central Administrative Tribunal
Principal Bench

RA 185/98
in
O.A. 3093/92

New Delhi this the 17 th day of September, 1998

(24)

Hon'ble Smt. Lakshmi Swaminathan, Member (J).
Hon'ble Shri K. Muthukumar, Member (A).

M.C. Agarwal,
WP 509, Village Wazirpur,
Ashok Vihar,
Delhi-52.

... Applicant.

Versus

Director, General of Works,
CPWD, Nirman Bhawan,
New Delhi.

... Respondent.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member (J).

This Review Application (RA 185/98) has been filed by the applicant in O.A. 3093/92 impugning the order of the Tribunal dated 9.7.1998.

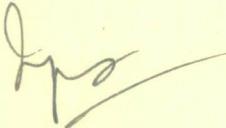
2. It is seen from the copy of the impugned order placed in the file that certified copy of the order was available to the applicant on 14.7.1998. This RA has been filed on 24.8.1998. There is not even an M.A. for condonation of delay in filing the application. Having regard to the provisions of Rule 17(1) of the CAT (Procedure) Rules, 1987 read with Section 22 (3)(f) of the Administrative Tribunals Act, 1985, the Review Application is liable to be dismissed on the ground of laches and delay.

3. We have, however, also seen the Review Application carefully. The applicant has tried to reargue the O.A. in detail relying on a number of judgements to show that the impugned order is wrong. There is no allegation

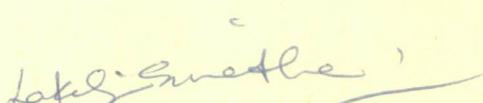
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that there is any error on the face of the record or any other sufficient reason as provided under Order 47 Rule 1 CPC under which alone the Review Application is sustainable. It is also noted that the applicant has enlarged the scope of the reliefs in the R.A. The Review Application cannot be resorted to as if it is an appeal to reargue the arguments which have already been considered and rejected in the impugned order. Having regard to the settled law on Review Applications (See **Meera Bhanja Vs. Smt. N.K. Choudhary** (JT 1994 (Vol.7) SC 536), **Thungabhadra Industries Ltd. Vs. Govt. of Andhra Pradesh** (AIR 1964 SC 1372), **Chandra Kanta Vs. Sheikh Habib** (AIR 1975 SC 1500) and **A.T. Sharma Vs. A.P. Sharma** (AIR 1974 SC 1047), we find no justification in allowing this Review Application.

4. For the reasons given above, the Review Application fails and is dismissed.



(K. Muthukumar)
Member (A)



(Smt. Lakshmi Swaminathan)
Member (J)

SRD